

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF APRIL 2001

Original Application No.357 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Doodh Nath Rajbhar, son of
Shri Chandra Bali Rajbhar, present
resident of village and post Mangari
District Ghazipur.

... Applicant

(By Adv: Shri C.P.gupta)

Versus

1. Union of India through the Post Master General, Allahabad region Allahabad.
2. The Superintendent of Post Offices, Varanasi West, Varanasi.
3. The Assistant Superintendent of Post Offices(West) Sub Division Varanasi West district Varanasi.

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

This application u/s 19 of A.T.Act 1985 has been filed claiming a direction to the respondents to give preference to the applicant in appointment on the post of Extra Departmental Delivery Agent, Phoolwariya on the basis of Director General(Posts) letter dated 6.6.1988, as he has served for more than a year as Substitute EDDA. Learned counsel for the applicant has placed before us the relevant para 4 of the letter of Director General which reads as under:-

"The suggestion has been examined and it has been decided that casual labourers, whether full time or part-time, who are willing to be appointed ED vacancies may be given preference in the matter of recruitment to ED posts, provided

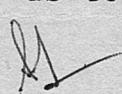


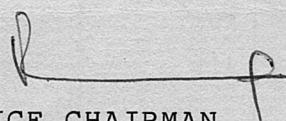
:: 2 ::

they fulfil all the conditions and have put in a minimum service of one year. For this purpose, a service of 240 days in a year may be reckoned as one year's service. It should be ensured that nominations are called for from Employment Exchange to fill up the vacancies of casual labourers so that ultimately the casual labourers who are considered for ED vacancies have initially been sponsored by Employment Exchange."

Considering the facts and circumstances, in our opinion, the ends of justice shall be better served if the respondent no.2 is asked to decide the application ^{pending} alongwith representation, claiming benefit of the letter dated 6.6.1988 of Director General Post Offices. The application if so filed, shall be considered and decided in the light of the letter mentioned above before any appointment is made.

Subject to the aforesaid, the OA is disposed of finally. No order as to costs.


MEMBER (A)


VICE CHAIRMAN

Dated: 9.4.2001

Uv/